

the quality of governance in our country;

- (iii) with the judicial process getting more complicated and dilatory, an ordinary citizen has little hope of getting fair share of the public services;
 - (iv) the concept of public accountability of the Government departments is becoming a piece of fiction,
 - (v) There is absolutely no justification for the use of force to settle personal scores;
 - (vi) if the police officers are held guilty in the inquiry, then, exemplary punishment should be given to them.
- (c) to (f) The article is general in nature and the observations made by the author are subjective. The article emanates from the recent incident in which a Senior Officer of the Government of India, his son and his PSO were assaulted. A case under sections 308/147/148/149/186/353/333/504/342/218/167/323/34 IPC was registered. Six police officials and three publicmen were arrested. The case has since been instituted in the Court.

Evidence about Pak interference in militant activities in J & K

6742. SHRI SANATAN BISI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what are the details of the evidence collected so far by Government to show that Pakistan continues to interfere in the internal affairs of India particularly in helping the militants' activities in the State of Jammu & Kashmir; and

(b) what measures have been taken by Government so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) (a) and (b) It is clear from the evidence gathered by a variety of sources, reports, statements of arrested persons, including Pakistani and other foreign nationals, statements of Pakistan has continued to actively aid and abet terrorist violence in the state of Jammu and Kashmir *inter alia* by providing training, arms and ammunition, financial support and sanctuaries to the terrorists in its territory, and through a

large scale orchestrated propaganda and disinformation campaign within the State and at the international level

Government have consistently urged Pakistan to stop the support and encouragement being extended by them to terrorist operating in J & K. The Government would continue to voice this concern at every opportunity with Pakistan. The issue has also been highlighted through diplomatic and other channels at the international level with the aim of checking the blatant cross-border terrorism being indulged in by Pakistan.

Permission to Anti-Dunkel Rally in Boat Club

6743 SHRI NILOTPAL BASU: Will the Minister of HOME AFFAIRS be pleased to state

(a) whether the Organisers for the anti-Dunkel rally on 5th April, 1994 had sought permission for holding the same in the Boat Club grounds,

(b) if so, on what consideration the permission was not granted;

(c) what are the reasons that the organisers were not allowed a procession in the city in connection the same programme,

(d) whether Government had similarly withheld such permission in the past, if so, the reasons therefor; and

(e) if not, what are the reasons for the change in this attitude?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) Yes, Sir.

(b) The proposal to regulate requests for permission to hold rallies in Delhi was mooted in the context of the law and order conditions. It was in this background that the BJP rally of 25th February was banned. A general decision has been taken not to allow use of Boat Club lawns for any rallies. Requests for permission for rallies at other locations will be decided by the Commissioner of Police, Delhi on a case by case basis with reference to the crowd potential and likely impact on law and order situation.

(c) The Delhi Police have reported that the organisers were given the option to take the procession from their camping